

Manager, Medical Superintendent, a team of doctors and other divisional officers rushed to the site. Another medical van was also dispatched to the site from Mughalsarai. Local doctors from Bihiya and Ara were also sent for. Accident Relief Train, Danapur accompanied by Additional Divisional Railway Manager and other divisional officers was sent to the site. The General Manager, Eastern Railway, who was going to Gomoh by 9 Up Express rushed to the site to ensure that all possible assistance is rendered to the victims of the accident.

After being rendered first-aid, the injured have been removed to Railway Hospital, Danapur by the medical van.

Ex-gratia relief to the next of kin of the dead and to the injured has been arranged.

From the present indications, the possibility of this accident having been caused by unauthorised interference with track cannot be ruled out as two pairs of fish plates were found removed. However, the Commissioner of Railway Safety who is a statutory authority, functioning under the Ministry of Tourism and Civil Aviation will hold an inquiry into this accident. His inquiry is likely to commence on 18-12-1980.

15.28 hrs.

STATUTORY RESOLUTION RE:
DISAPPROVAL OF NATIONAL
SECURITY ORDINANCE
AND

NATIONAL SECURITY BILL—contd.

MR. DEPUTY-SPEAKER: We will now continue with the discussion on the resolution moved by Shri Vajpayee and the Bill moved by the Home Minister.

SHRI RAVINDRA VARMA (Bombay North): Sir, I rise to support the

statutory resolution moved so ably by my distinguished friend, the Rt. Hon. Gentleman from New Delhi. The House was treated to one of those blitzkriegs that the House is accustomed to listen to from the hon. Mr. Stephen. As he finished his speech, I sensed that whenever one hears him and when his speech is completed, one fears that he himself has been a victim of his eloquence. There may not be many others who may become victims of his eloquence, but he himself gets swept off his feet. However, when he finished his speech, one feels as if the rain has stopped to beat on the roofs and the frogs have ceased to croak.

By some strange irony of circumstances, the Rt. Hon. Home Minister moved the motion that the Bill be taken into consideration on a day that is sanctified in the history of humanity, 10th December, which is the anniversary of the Universal Declaration of Human Rights. One of the rights that is enshrined in that Declaration is the right to freedom, the right to individual and personal liberty, the guarantee that this freedom of the individual will not be abridged on the basis of suspicion but only on the basis of proof, not merely because of the satisfaction of those who exercise the power to infringe the rights but on the basis of the satisfaction of the conscience of society that is incarnated in institutions that have social sanction.

MR. DEPUTY-SPEAKER: You may continue on the next day. Now we will take up Private Members' Business.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWELFTH REPORT

SHRI MAHA'IR PRASAD (Bansgaon): I beg to move:

"That this House do agree with the Twelfth Report of the Com-